

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 91
TO BE ANSWERED ON 02.02.2023**

GIG ECONOMY RELATED POLICY

91. # SMT. PHULO DEVI NETAM:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether it is a fact that there are no clear regulations and policies in place in the country regarding gig economy;**
- (b) if so, whether Government proposes to frame clear regulations and policies vis-à-vis gig economy; and**
- (c) if so, by when such regulations and policies are likely to be notified, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (c): The definition of 'gig worker' and 'platform worker' has been provided in the Code on Social Security, 2020. The Code on Social Security, 2020 envisages framing of suitable social security schemes for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. It is provided in the Code on Social Security, 2020 to set up a Social Security Fund and one of the sources of fund, is contribution from aggregator between 1 to 2% of annual turnover of an aggregator subject to the limit of 5% of the amount paid or payable by an aggregator to such workers.
